

ITEM NO.8

COURT NO.6

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8019/2022

(Arising out of impugned final judgment and order dated 07-03-2022 in CR No. 716/2022 passed by the High Court Of Punjab & Haryana At Chandigarh)

AMRISH KUMAR JINDAL

Petitioner(s)

VERSUS

M/S GANESH IRON STORE & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64069/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 05-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.  
Mr. Karan Dewan, Adv.  
Ms. Aanchal Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from filing C/C of  
the impugned judgment is allowed.

We are satisfied that *prima facie* there is  
an endeavour to violate the orders of this Court  
which would border on contempt.

Issue notice returnable on 18.05.2022.

Dasti service, in addition, is permitted.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)